

(d) whether the Government of Kerala has requested the Union Government for the early clearance of such schemes; and

(e) if so, what action has been taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) No irrigation scheme was sanctioned during 1988-89.

(b) Only one major irrigation project, namely, Chimoni Irrigation Project.

(c) The State Government is required to comply with the comments of Central Water Commission including finalisation of estimates.

(d) and (e). Do not arise.

Japanese Credit to IFCI

1699. DR. KRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Finance Corporation of India (IFCI) has been taking loan from the foreign countries;

(b) if so, the total amount of loan taken by the IFCI from Japan during the last three years; and

(c) the purposes for which the Japanese loan has been taken by the IFCI?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) The total amount of foreign currency loan sanctioned to IFCI in Japanese Yen

Currency during the last three financial years is as under:

1986-87 — NIL

1987-88 — Japanese Yen 14 billion (J. Yen. 9 billion drawn in US \$ and the balance in Japanese Yen)

1988-89 — J. Yen 20 billion

(c) The proceeds of the loan are being utilised for onlending to borrowers for meeting their foreign currency requirements in setting up industries.

Trade with U.S.S.R.

1700. SHRI SRIBALLAV PANIGRAHI: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken steps to expand trade relations with USSR;

(b) if so, the details of the areas in which Indo-USSR trade has been expanded;

(c) whether Government have identified some new areas for the expansion of trade between both the countries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (d). Having regard to the decision mutually reached between the two Governments in 1986 that the Indo-Soviet trade should be increased by 2 1/2 times over a period of five years, various steps are being taken by the Government to expand and diversify the structure of the bilateral trade. In the export list, provisions have been increased in respect of items like tea, instant coffee, Coffee, Soyabean extractions, ready-made garments, shoe uppers, chemicals, medicines and pharmaceutical preparations,